



TAMIL NADU LEGISLATIVE ASSEMBLY
(TENTH ASSEMBLY)

ELEVENTH SESSION
(From 14th February 1996 to 1st March 1996)

RESUME OF BUSINESS

Legislative Assembly Secretariat
Madras-600 009.

PREFACE

This publication contains a brief resume of the business transacted by the Tenth Tamil Nadu Legislative Assembly during its Eleventh Session held from 14th February 1996 to 1st March 1996.

Madras-600 009,
26th March, 1996.

C.S. JANAKIRAMAN,
Secretary

CONTENTS

<i>Serial Number</i>	<i>Subject</i>	<i>Page No.</i>
I	Summons	1
II	Duration of the Meeting	1
III	Sitting of the Assembly	1
IV	Prorogation	1
V	Dissolution	1
VI	Obituary References	2
VII	Condolence Resolutions	2
VIII	Panel of the Chairmen	4
IX	Questions	4
X	Statement made by Ministers under Rule 110 of the Tamil Nadu Legislative Assembly Rules.	4
XI	Adjournment Motions	5
XII	Call Attention Statements	5
XIII	Governor's Address and Motion of Thanks thereupon	7
XIV	Legislative Business	8
XV	Financial Business	9
XVI	Government Motions	11
XVII	Statement under Rule 212 of the Tamil Nadu Legislative Assembly Rules	11
XVIII	Election to Statutory Bodies	11
XIX	Naming and Withdrawal of Members	12
XX	Felicitation	12
XXI	Commitment for Contempt of the House	12
XXII	Presentation of Committee Reports	13
XXIII	Papers Laid on the Table of the House	14

**TAMIL NADU LEGISLATIVE ASSEMBLY
TENTH ASSEMBLY-ELEVENTH SESSION**

**RESUME OF BUSINESS TRANSACTED DURING SESSION
HELD FROM 14TH FEBRUARY 1996 TO 1ST MARCH 1996**

I. SUMMONS

Summons for the Eleventh Session of the Tenth Tamil Nadu Legislative Assembly were issued to Members of the Assembly on the 8th February 1996 in S.O.Ms.No.22, Legislative Assembly Secretariat, dated the 8th February 1996.

II. DURATION OF THE MEETING

The Eleventh Session of the Tenth Tamil Nadu Legislative Assembly commenced on the 14th February 1996 and adjourned sine die on the 1st March 1996.

III. SITTINGS OF THE MEETING

The Tamil Nadu Legislative Assembly met for 11 days during the period from 15th February 1996 to 1st March 1996 on the following dates:-

15th February 1996, 16th February 1996, 17th February 1996, 20th February 1996, 22nd February 1996, 23rd February 1996, 26th February 1996, 27th February 1996, 28th February 1996, 29th February 1996 and 1st March 1996.

It also met in the evening on the 20th February 1996.

In terms of hours it sat for 45 hours and 57 minutes.

IV. PROROGATION

The Eleventh Session of the Tenth Tamil Nadu Legislative Assembly was prorogued with effect from the 3rd May, 1996 vide S.O.Ms.No.105 Legislative Assembly Secretariat, dated 3.5.1996.

V. DISSOLUTION

The Tenth Tamil Nadu Legislative Assembly was dissolved with effect from the forenoon of 13th May, 1996.

VI. OBITUARY REFERENCES

Obituary references were made in the Assembly on the demise of the following former Members of the Assembly on the dates noted against each:-

<i>Serial Number</i>	<i>Name</i>	<i>Constituency</i>	<i>Period in which served as Member</i>	<i>Date of demise</i>	<i>Date on which reference made in the Assembly.</i>
1.	Thiru M.K. Rajamanickam	Musiri	1980-84	11-12-1995	15-2-1996
2.	Thiru S.J. Ramasamy	Arakkonam Sholingur	1962-67 1967-71 1977-80	25-12-1995	15-2-1996
3.	Thiru. N.V. Gurusamy	Andipatti	1971-76	06-02-1996	15-2-1996
4.	Thiru S. Thirumalaisamy Gounder	Udumalaipettai	1985-88	08-02-1996	15-2-1996

All the Members stood in silence for two minutes as a mark of respect to the deceased

VII. CONDOLENCE RESOLUTIONS

(1) On the 15th February 1996, Hon. Thiru R. Muthiah, Speaker, placed the following Condolence Resolution before the House:-

"ஆந்திர மாநிலத்தின் முன்னாள் முதல் அமைச்சர் திரு. என்.டி. ராமராவ் அவர்கள் 18.1.1996 அன்று அகால மறைவுற்றது குறித்து இப்பேரவை மிகுந்த துயர் உருகிறது.

மறைந்த திரு. என்.டி. ராமராவ் அவர்கள் ஆந்திர மாநிலம், கிருஷ்ணா மாவட்டம், குடிவாடா தாலுகாவில் உள்ள நிம்மகுரு கிராமத்தில் 1923-ஆம் ஆண்டு மே திங்கள் 28-ஆம் நாளன்று பிறந்தார். பி.ஏ. பட்டம் பெற்று, பின்னர் 1948-ஆம் ஆண்டு அரசுப் பணியில் சப்ரிஜிஸ்திரராக சில காலம் பணியாற்றினார். பின்னர் அவருக்கிருந்த கலை ஆர்வம் காரணமாக அப்பதவியை ராஜினாமா செய்துவிட்டு நடிப்புத் துறையில் ஈடுபடலானார். தெலுங்கு, தமிழ் திரைப்படங்கள் உட்பட 290 படங்களில் அவர் நடித்துள்ளார். சிறியதாகவும், பெரியதாகவும் 120 கதாபாத்திரங்களில் நடித்துள்ளார் மேலும், பல்வேறு படங்களின் தயாரிப்பாளராகவும், இயக்குநராகவும் திகழ்ந்துள்ளார். வறட்சி, புயல், வெள்ளம், கடல் கொந்தளிப்பு போன்ற இயற்கைச் சீற்றங்களால் நாட்டின் சிலபல பகுதிகள் பாதிக்கப்பட்ட போதும், 1962-ஆம் ஆண்டு இந்திய-சீனப் போர் மூண்ட போதும் நிவரண நிதியாக பல லட்ச ரூபாய் நிதி திரட்டிக் கொடுத்துள்ளார். அவரது கலைச் சேவைக்காக 1968-ஆம் இந்திய-அரசின் "பத்மஸ்ரீ" பட்டமும், ஆந்திரப் பல்கலைக்கழகத்தின் மதிப்புறு "டாக்டர்" பட்டமும் வழங்கப்பட்டுள்ளன.

அரசியலில் தீவிர ஈடுபாடு கொள்ள முடிவெடுத்ததை அடுத்து 1982-ஆம் ஆண்டு தெலுங்குதேச கட்சியைத் தொடங்கிய அவர் 1983-ஆம் ஆண்டு நடைபெற்ற ஆந்திர சட்டமன்றப் பொதுத் தேர்தலிலும், பின்னர் 1985-ஆம் ஆண்டு பொதுத் தேர்தலிலும், அதன் பின்னர் அண்மையில் 1994 -ஆம் ஆண்டு நடைபெற்ற பொதுத் தேர்தலிலும் வெற்றி வாகை சூடி மூன்று முறை ஆந்திர பிரதேச முதலமைச்சராய் பொறுப்பேற்றுள்ளார். இந்திய தேசிய அரசியலும் தனக்கென ஓர் சிறப்பிடத்தைப் பெற்றுத் திகழ்ந்தார்.

இவ்வாறு அரசியலிலும், திரைப்படத்துறையிலும் சாதனைகள் பல நிகழ்த்திக் காட்டிய அவர் ஆந்திர மக்களின் நம்பிக்கைக்குரியவராகத் திகழ்ந்ததோடு, தமிழக மக்களின் அன்பையும், நன்மதிப்பையும் பெருமளவில் பெற்றவராய்த் திகழ்ந்தார். குறிப்பாக, சென்னை மாநகரத்தின் மீது மிகுந்த அக்கறை கொண்டவராகவும் இருந்தார்.

அத்தகைய சிறப்பும், சால்பும் கொண்ட பெருந்தகையின் மறைவு ஈடுசெய்யமுடியாத பேரிழப்பாகும் என இப்பேரவை கருதுகிறது.

அன்னாரது மறைவு குறித்து அவரைப் பிரிந்து வருந்தும் அவர்தம் குடும்பத்தினருக்கும், அவர் மீது பற்றுக் கொண்ட அனைவருக்கும் இப்பேரவை தனது ஆழ்ந்த இரங்கலையும் அனுதாபத்தையும் தெரிவித்துக் கொள்கிறது",

The above Resolution was adopted *nem con* and the House stood in silence for two minutes as a mark of respect to the deceased.

(2) On the 29th February 1996, Hon. V.R. Nedunchezhiyan, Leader of the House moved the following Condolence Resolution:-

"1989 -ஆம் ஆண்டு முதல் 1991 ஆம் ஆண்டு வரை திருநெல்வேலி-கட்டபொம்மன் மாவட்டம், ராதாபுரம் தொகுதியிலிருந்து தமிழ்நாடு சட்டமன்றப் பேரவைக்கு தேர்ந்தெடுக்கப்பட்டும், 1991-ஆம் ஆண்டில் அத்தொகுதியிருந்து இரண்டாம் முறையாக இப்பேரவைக்கு உறுப்பினராகத் தேர்ந்தெடுக்கப்பட்டும் இனிய பண்பும், செயல்திறனும் கொண்டு பணியாற்றி வந்த திருமதி ரமணி நல்லதம்பி அவர்கள் இன்று 29-2-1996 காலை அகால மரணம் அடைந்த துயரச் செய்தி கேட்டு இப்பேரவை மிகவும் வருந்துகிறது. அன்னாரது மறைவால் அவரை பிரிந்து வருந்தும் அவர்தம் குடும்பத்தினருக்கு ஆழ்ந்த இரங்கலையும் அனுதாபத்தையும் இப்பேரவை தெரிவித்துக் கொள்கிறது".

The Leader of the Opposition and Leaders of Parties spoke on the above Resolution.

The Hon. Speaker also associated himself with the sentiments expressed by the Members.

The above Resolution was adopted *nem con.* and the House observed silence for two minutes and then adjourned for the day as a mark of respect to the deceased.

VIII. PANEL OF CHAIRMEN

On the 15th February, 1996, Hon. Speaker announced to the House, the following Panel of Chairmen for the Eleventh Session of the Tenth Tamil Nadu Legislative Assembly:-

1. Thiru V.P. Chandrasekar
2. Dr. S. Sundararaj
3. Thirumathi Maria-Mul-Aasia
4. Thiru V.K. Lakshmanan
5. Thiru R. Singaram
6. Thiru C.K. Thamizharasan

IX. QUESTIONS

180 Starred Questions and one short Notice Question were answered on the floor of the House. Answers to 698 Un-Starred Questions were also placed on the Table of the House.

X. STATEMENT MADE BY MINISTERS UNDER RULE 110 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

During the period under Review, two statements were made by Hon. Ministers under Rule 110 of the Tamil Nadu Legislative Assembly Rules on the following matters of public importance:-

<i>Serial Number and date (1)</i>	<i>Statement made by (2)</i>	<i>Subject (3)</i>
1. 23-2-1996	Hon. Thiru K. Lawrence, Minister for Backward Classes	Submission of representation by various Associations for inclusion in the list of Backward Classes on the Tamil Nadu Backward Classes Commission instead of to the Government
2. 1-3-1996	Hon. Thiru S.D. Somasundaram, Minister for Revenue	Importance of implementation of the Scheme of issue of Patta Pass Book to the farmers.

XI. ADJOURNMENT MOTIONS

The following notices of Motions for Adjournment of Business of the House were brought before the House and the Hon-Speaker withheld his consent to raise the same after hearing both the Members and Hon. Ministers concerned:-

<i>Serial Number and date (1)</i>	<i>Name of the Member (2)</i>	<i>Subject (3)</i>
1. 17-2-1996	Thiru G. Palanisamy Thiru R. Thamaraikani	Missing of 24 Fishermen in Rameswaram on 14-2-1996.
2. 22-2-1996	Thiruvalargal S.R. Bala Subramonian (Leader of Opposition) S. Daniel Raj, S. Alagiri C. Gnanasekaran, B. Ranganathan Elamvazhuthi, V. Thambusamy	Raids conducted by Income- Tax Department in the premises of the Tamil Nadu Textile Corporation, Coimbatore.
3. 26-2-1996	Thiru S.R. Bala Subramonian (Leader of Opposition) Thiru S. Daniel Raj Thiru S. Alagiri Thiru Ganasekaran Thiru R. Thamaraikani Thiru G. Palanisamy Thiru R. Singaram	Bomb explosion in Saranampatti near Coimbatore on 24-2-1996 in a Maruti Car, resulting in the death of a person.

XII. CALL ATTENTION STATEMENTS

Eight Call Attention statements were made on the floor of the House by the Hon. Ministers on the following matters of urgent Public importance:

<i>Serial Number and the date on which the statement was made (1)</i>	<i>Name of the Members who called the attention of the Minister (2)</i>	<i>Minister who made the Statement. (3)</i>	<i>Subject (4)</i>
1. 26-02-1996	Thiru K. Selvaraj	Hon. Minister for Industries	Preventive steps taken to control diseases spreading from the effluents discharged from the Private Dyeing Industries in Central Urban Area of Devangapettai in Coimbatore District.

<i>Serial Number and the date on which the statement was made</i> (1)	<i>Name of the Members who called the attention of the Minister</i> (2)	<i>Minister who made the Statement.</i> (3)	<i>Subject</i> (4)
2. 26-02-1996	Thiru M. Poorasamy.	Hon. Minister for Industries	Picking of road by the farmers on 12-2-1996 due to low payments of Rs.470/- only per ton by the Management and the delay in expansion of Nadipisai Pulavar K.R. Ramasamy Co-Operative Sugar Mills, Thalaignayiru in N.Q.M. District.
3. 28-02-1996	Thiru M. Periyaveeran	Hon. Minister for Public Works.	Non-implementation of the Sothuparai Dam Scheme in Periyakulam in Madurai District.
4. 28-02-1996	Thiru. A. Pauliah.	Hon. Minister for Public Works.	Situation arising out of the reduction of irrigation division from three to two in Kanyakumari District in the Government Order, dated 19th January 1996.
5.01-03-1996	Thiru C. Ramaswamy.	Hon. Minister for Revenue.	Declaration of Sankarapuram Taluk in Villupuram-Ramaswamy Padayatchi District as drought affected area.

<i>Serial Number and the date on which the statement was made</i> (1)	<i>Name of the Members who called the attention of the Minister</i> (2)	<i>Minister who made the Statement.</i> (3)	<i>Subject</i> (4)
6. 01-03-1996	Tmt. Zeenath Sheriffudeen	Hon. Minister for Housing and Urban Development.	Plight of the poor people living for more than 40 years in Asudikhan Street, Triplicane, due to transfer of lands to a Private Person.
7. 01-03-1996	Thiru K.P. Raju	Hon. Minister for Local Administration.	Scarcity of Siruvani drinking water in the areas under Kurichi of Kuniyamuthur Panchayat of Coimbatore District.
8. 01-03-1996	Thiru R. Thamaraiyani	Hon. Minister for Adi-Dravidar Welfare	Delay in the assignment of land to the Adi Dravidars for construction of houses in Rajagopalapuram, N.Thiruvenkatapuram Kaliamman Koil Street, Padacheri Pillayar Natham, Vathirayiruppu, Nottiamman koil Street of Srivilliputhur Constituency.

Besides these, on the 1st March 1996, Five Notice of Call Attention on matters of urgent public importance were also tabled and the statements thereon laid on the Table of the House by the Hon. Ministers concerned.

XIII. GOVERNOR'S ADDRESS AND MOTION OF THANKS THERE UPON

Dr. M. Channa Reddy, Governor of Tamil Nadu, addressed the Members of the Tamil Nadu Legislative Assembly assembled in the Legislative Assembly Chamber, Secretariat, Madras, at 10.00 A.M. on Wednesday, the 14th February, 1996.

Tamil Thai Vazhthu was played at the commencement and National Anthem was played at end of the Governor's Address.

The Motion of Thanks to the Governor's Address was moved by Tmt. K. Maria-Mul-Asia, and seconded by Thiru Kanchi Panneerselvam on the 15th February, 1996.

The discussion on the Motion of Thanks took place in the Assembly for four days. viz. 15th February 1996, 16 February 1996, 17th February 1996, and 20th February 1996. Fifteen Members took part in the discussion. The Hon'ble Chief Minister replied to the Debate on the 20th February, 1996.

Nine Amendments to the Motion of Thanks were received from Thiruvallargal M. Sundaradoss, S. Rajaraman and C. Gnanasekaran, out of which five Amendments were admitted and circulated. On the 16th February 1996, Thiru C. Gnanasekaran moved the amendment standing in his name which was seconded by Thiru K.R. Ramasamy Ambalam, Thiru M. Sundaradoss and Thiru S. Rajaraman could not move their Amendments as they were not in their seats. At the end of the reply by the Hon'ble Chief Minister on 20th February, 1996, the Amendments to the Motion of Thanks moved by Thiru C. Gnanasekaran were deemed to have been withdrawn as the Member was not present in the House. Thereafter, the Original Motion of Thanks to the Governor's Address was put to vote, adopted nem con by the House on the 20th February, 1996.

XIV. LEGISLATIVE BUSINESS

During the period, Ten (10) Bills were introduced and all the ten bills were considered and passed, the details of which are as follows:-

<i>Serial Number</i>	<i>Title of the Bill</i>	<i>Date of introduction</i>	<i>Date of consideration and passing.</i>
(1)	(2)	(3)	(4)
1.	The Code of Criminal Procedure (Tamil Nadu Amendment (Bill, 1996 (L.A. Bill No.1 of 1996)	27-2-1996	28-2-1996
2.	The Tamil Nadu Agricultural Income-Tax (Amendment), Bill, 1996 (L.A. Bill No.2 of 1996)	27-2-1996	28-2-1996
3.	The Tamil Nadu Agricultural Income-Tax (Second Amendment) Bill, 1996 (L.A. Bill No.3 of 1996)	27-2-1996	28-2-1996
4.	The Tamil Nadu Agricultural Income-Tax (Third Amendment) Bill, 1996 (L.A. Bill No. 4 of 1996)	27-2-1996	28-2-1996

<i>Serial Number</i>	<i>Title of the Bill</i>	<i>Date of introduction</i>	<i>Date of consideration and passing.</i>
(1)	(2)	(3)	(4)
5.	The Land Acquisition (Tamil Nadu Amendment) Bill, 1996 (L.A. Bill No.5 of 1996)	27-2-1996	28-2-1996
6.	The Tamil Nadu Specified Commodities Markets (Regulation of Location Bill, 1996 (L.A. Bill No.6 of 1996)	27-2-1996	28-2-1996
7.	The Tamil Nadu Agricultural University (Amendment) Bill, 1996 (L.A. Bill No.7 of 1996)	27-2-1996	28-2-1996
8.	The Tamil Nadu Appropriation (Vote on Account) Bill, 1996 (L.A. Bill No.8 of 1996)	27-2-1996	28-2-1996
9.	The Tamil Nadu General Sales Tax (Amendment) Bill, 1996 (L.A. Bill No.9 of 1996)	28-2-1996	1-3-1996
10.	* The Tamil Nadu Appropriation Bill, 1996 (L.A. Bill No. 10 of 1996)	1-3-1996	1-3-1996

* Rules 30,130 & 132 of the Tamil Nadu Legislative Assembly Rules were suspended and the bill introduced, considered and passed on the same day.

XV. FINANCIAL BUSINESS

(1) The Interim Budget for the year 1996-97 was presented to the Legislative Assembly by Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance at 5.00 P.M on Tuesday, the 20th February, 1996.

The General discussion on the Interim Budget took place for 4 days on the following days:-

22nd February, 1996, 23rd February, 1996,
26th February, 1996 and 27th February, 1996.

Eighteen Members including the Leader of the Opposition took part in the discussion.

The Hon'ble Minister for Finance replied to the Debate on the 27th February, 1996.

(2) On the 20th February 1996, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance, laid on the Table of the House, the Demands for Advance Grants (Vote on Account) for the year 1996-1997.

Members were asked to table only five notices of Cut Motions in each of the following five important Demands for Grants:-

1.	15	..	Police
2.	17	..	Education
3.	19	..	Public Health
4.	20	..	Agriculture
5.	24	..	Industries

Out of 110 Cut Motions received, 83 were admitted and circulated to Members.

On the 27th February, 1996 at the end of discussion on the Interim Budget, Hon. Minister for Finance moved the Demands for advance Grants (Vote on Account). Thiruvallargal C. Gnanasekaran and V.K. Lakshmanan moved 9 Cut Motions standing in their names. The Cut Motions were either withdrawn by leave of the House or deemed to have been withdrawn. 60 Demands for Advance Grants were moved one by one and voted and Grants were made.

The Appropriation Bill relating to the Demands for Advance Grants for 1996-97 i.e. The Tamil Nadu Appropriation (Vote on Account), Bill, 1996 (L.A. Bill No. 8 of 1996) was introduced on the 27th February 1996. The Bill was taken up for consideration and passing on the 28th February 1996.

(3) On the 27th February 1996, the Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance presented to the Assembly the Final Supplementary Statement of Expenditure for the year 1995-96.

The discussion on the Final Supplementary Statement of Expenditure for the year 1995-96 took place in the House on the 1st March 1996, and House voted the Demands for the Grants for the Grants for Final Supplementary Estimates for the year 1995-96 on the same day.

Out of 61 Cut Motions received for the Final Supplementary Statement of Expenditure, 8 Cut Motions were admitted and moved in the House. They were later withdrawn by the Members by the leave of the House.

The Appropriation Bill relating to Final Supplementary Statement of Expenditure for the year 1995-96 i.e. The Tamil Nadu Appropriation Bill, 1996 (L.A.Bill No.10 of 1996) was introduced in the Assembly on the 1st March 1996 and was considered and passed on the same day.

XVI. GOVERNMENT MOTIONS

(1) On the 26th February 1996, Hon. Dr. V.R. Nedunchezhiyan, Leader of the House (Minister for Finance) moved the following Motion:-

"That the Rule 32 of the Tamil Nadu Legislative Assembly Rules, which provides that the first hour of every sitting, be available for 'Question and Answer' be suspended on 27th February 1996, and the House do resolve to transact Government business."

The Motion was adopted nem con.

(2) On the 1st March 1996, Hon. Dr. V.R. Nedunchezhiyan, Leader of the House (Minister for Finance) moved the following Motion:-

"That the Tamil Nadu Legislative Assembly Rules 30,130, and 132 be suspended and the Tamil Nadu Appropriation Bill, 1996 (L.A. Bill No.10 of 1996) be taken up for Consideration and passed to-day (1.3.1996) itself".

The Motion was put and carried unanimously.

(3) On the 1st March 1996, Hon. Dr. V.R. Nedunchezhiyan, Leader of the House (Minister for Finance) moved the following Motion:-

"That under Rule 25(1) of Tamil Nadu Legislative Assembly Rules, the House be adjourned Sine Die". The Motion was put and carried nem con.

XVII. STATEMENT UNDER RULED 212 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

On the 29th February 1996, Hon. K.A. Sengottaiyan, Minister for Transport laid on the Table of the House a Statement under Rule 212 of the Tamil Nadu Legislative Assembly Rules in regard to formation of the Veeran Azhagamuthukon Transport Corporation Limited.

XVIII. ELECTION TO THE STATUTORY BODIES

On the 26th February 1996, Hon. Speaker announced that the following Members have been duly elected to the Senate of the Annamalai University:-

1. Thiru. R.D. Aranganathan
2. Thiru K. Srinivasan
3. Thiru S. Alagiri

XIX. NAMING AND WITHDRAWAL OF MEMBERS

On the 28th February 1996, Hon. Speaker named Thiru S.R. Balasubramoniyam, Leader of Opposition, Thiru S. Daniel Raj, Thiru P.V. Rajendran, Thiru S. Ranganathan, Thiru. M.Andi Ambalam, , Thiru K.R. Ramasamy Ambalam, Thiru S.Balakrishnan, Thiru C.Gnanasekaran Tmt.A.S.Ponnammal, Thiru S. Alagiri, Thiru Polur Varadhan, Thiru S. Pannerselvam and Dr. Kumaradoss for shouting and disturbing the proceedigs of the House and asked them to withdraw from the House. When they refused to do so, the Marshal and Watch and Ward were called in and the above Members were evicted out of the House one by one. Thiru C. Gnanasekaran tried to resist the Watch and Ward and he was bodily lifted out of the House.

On the same day, Hon. Speaker also named Thiru V. Thambusamy, Thiru G. Palanisamy and Thiru Elamvazhuthi for persistently defying the Chair and asked them to withdraw from the House. When they refused to do so, the Marshal and Watch and Ward were called in and the Members were removed from the House.

XX. FELICITATION

On the 26th February 1996, When the Hon. Chief Minister entered the House, Hon. Speaker conveyed to Hon. Chief Minister the greetings and felicitations on behalf of the House on her 49th Birth day.

Hon. Chief Minister thanked the Members for their greetings.

XXI. COMMITMENT FOR CONTEMPT OF THE HOUSE

On the 23rd February 1996, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance and Leader of the House moved the following Motion:-

"That this House resolves that one Thiru I. Thirumalai, son of Aiyangar Reddy, Thondamanthurai, Perambalur Taluk, Perambalur Thiruvalluvar District, who threw a bit of paper containing some slogans and raised noise from the Visitors Gallery be sent to Central Prison, Madras, and kept under custody safely for twenty four hours and released thereafter for having committed a grave offence and gross contempt of the House".

The Motion adopted unanimously.

XXII. PRESENTATION OF COMMITTEE REPORTS

81. Reports were presented to the House by the various Committees of the House as detailed below:

<i>Serial No. (1)</i>	<i>Name of the Report (2)</i>	<i>Date of presentation (3)</i>
1.	Two hundred and Eighty second Report of the Committee on Public Undertakings.	23rd February 1996
2.	Two hundred and eighty third Report of the Committee on Public Undertakings.	Do
3.	Two hundred and eighty fourth Report of the Committee on Public Undertakings.	Do
4.	Forty Fifth Report of the Committee on Petitions.	Do
5.	Forty Sixth Report of the Committee on Petitions.	Do.
6.	Forty Seventh Report of the Committee on Petitions	Do
7.	Forty eight Report of the Committee on Petitions.	26th February 1996.
8.	Forty ninth Report of the Committee on Petitions	Do
9.	Fiftieth Report of the Committee on Petitions.	26th February 1996.
10.	Fifty first Report of the Committee on Petitions.	Do
11.	Two hundred and forty second to two hundred and eighty second Reports of the Committee on Public Accounts (Forty one Reports)	28th February 1996.
12.	Thirty second Report of the Committee on Government Assurances	Do
13.	Thirty third Reports of the Committee on Government Assurances	28th February 1996.
14.	Eighty Sixth to Ninety-first Reports of Committee on Papers Laid on the Table. (Six Reports)	Do
15.	Twenty third to twenty sixth Reports of the Committee on Estimates (Four Reports)	1st March, 1996.
16.	Two hundred and eighty fifth to three hundred and second Reports of the Committee on Public Undertakings (Eighteen Reports)	Do

XXIII. PAPERS LAID ON THE TABLE OF THE HOUSE

During the Period, 212 Papers were laid on the Table of the House, the details of which given below:-

A. Statutory Rules and Orders	...	97
B. Reports. Notifications and Other Papers	...	115

Total		212
